CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 55/MP/2021

Subject : Petition under Section 79 of the Electricity Act, 2003 for execution of the order dated 15.1.2020 passed by this Commission in Petition No. 63/MP/2019; and initiation of proceedings/appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for noncompliance of the order dated 15.1.2020 passed by the Commission in Petition No.63/MP/2019.

Date of Hearing : 27.8.2021

- Coram : Shri P. K. Pujari, Chairperson Shri Arun Goyal, Member Shri P. K. Singh, Member
- Petitioner : DB Power Limited (DBPL)
- Respondents : Rajasthan Urja Vikas Nigam Limited and 10 Ors.
- Parties Present : Shri Deepak Khurana, Advocate, DBPL Shri Vineet Tayal, Advocate, DBPL Ms. Swapna Seshadri, Advocate, Rajasthan Utilities Shri Anand Ganesan, Advocate, Rajasthan Utilities Shri Ashwin Ramanathan, Advocate, Rajasthan Utilities Shri Ravi Kishore, Advocate, PTC

Record of Proceedings

Case was called out for virtual hearing.

2. At the outset, learned counsel for the Petitioner submitted that the appeals filed by the parties (Appeal No. 90/2020 by the Petitioner and Appeal No. 68/2020 along with IA No. 241/2020 by Rajasthan Utilities) against the order dated 15.1.2020 passed in Petition No. 63/MP/2019 have already been heard by the Appellate Tribunal for Electricity ('APTEL') and are reserved for the judgment. Accordingly, the learned counsel for the Petitioner requested to adjourn the matter till the outcome of the said appeals. The learned counsel for the Respondents had no objection in this regard. The request was allowed by the Commission and accordingly, the matter was adjourned.

3. The Petition shall be listed for hearing in due course for which notice will be issued separately.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)